केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 1009/GT/2025 Date: **6th November 2026**

To

Executive Director (Commercial),
North Eastern Electric Power Corporation Limited
Brookland Compound, Lower New Colony,
Shillong- 793003, Meghayala.

Subject: Petition for truing up of 2019-24 tariff in respect of Khandong Hydro Electric Project (2 x 25 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*

b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

c) *With respect to the additional capital expenditure claimed by the Petitioner, the Petitioner to:*

   i. *Provide detailed justification for the items claimed under regulation 25(2)(c).*

d) *Petitioner to clarify that the ACE claimed is not covered under R&M scheme and certify that no double recovery of the expenditure is done.*

e) *Furnish Auditor certified (with UDIN) Form-16 and Form-9C, and provide justification for not including the addition of liability. Also provide details w.r.t reversal of liability during period 2019-24.*

f) *Auditor certified copy of Form-13, based on the actual applicable ROI without considering the adjustment towards sharing benefits on refinancing (if any), along with the Excel working in respect of interest rates considered for calculation of the Weighted Average Rate of Interest (WAROI) for each year as considered in Form-13 during the period 2019-24.*

g) *Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(2) of 2019 Tariff Regulations.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents